

**Present Mr. C. B. Gogoi, Sessions Judge,
Sonitpur, Tezpur
Misc.(Crl) Case No. 259/2021**

ORDER

17-08-2021

Seen petition No. 834/2021 filed by petitioner/accused Mr. Pabitra Basumatary seeking pre-arrest bail in connection with Chariduar PS Case No. 164/2020 u/s 420/493 IPC corresponding to G.R. Case No. 3488/2020.

Case diary as called for has been received today.

I have heard the learned lawyers appearing for both sides and also gone through the contents of the case diary.

Learned PP Sri Munin Baruah appearing for the State opposed the bail prayer citing the nature and gravity of the offence alleged.

On the other hand, learned Counsel Sri Bijoy Basumatary appearing for the accused arduously contended that accused is a service holder and he has been falsely implicated in the case and in the event of his arrest, untold harm will be caused to him for no fault of him. Therefore, learned counsel prays to allow interim bail.

Having heard the learned lawyers appearing for both sides and on perusal of the contents of the case diary, it transpires that there is formidable evidence against accused of having married a woman by causing deceit that he is lawfully married her and co-habit with her and have sexual intercourse with her. Accused also appears to have dishonestly induced the informant to deliver her womanhood under deception on the part of accused.

Therefore, considering all the facts, this court do not consider it a fit case to extend the benefit of pre-arrest bail. In the result, bail petition stands rejected.

Let the case diary be returned in seal cover.

Accordingly, bail petition is disposed off.

Sessions Judge
Sonitpur, Tezpur